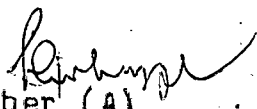


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2. The respondents have filed the copy of the original resignation letter. According them, the applicant, on 28/4/84 voluntarily submitted his resignation on domestic ground. The application was in his own handwriting. Earlier also on 9/2/84 he submitted his resignation but the same is not available in the office. His resignation was accepted and the memo. of acceptance was sent to him. It is not correct that any forcible resignation was taken from him. He absented himself from duty without giving any information on 27-4-84 and thereafter he approached the authority concerned and tendered his resignation. The applicant did not file any F.I.R. against the said Inspector and did not take any prompt step in case it was a forced resignation.

3. The resignation was in applicant's handwriting. It has been disputed by the respondents that it is forced resignation. There is no ground in disbelieving the respondents' statement as the counter affidavit was accompanied by the letter of resignation of the applicant. As such the appellate authorities are right in dismissing the appeal filed by the applicant. Accordingly we do not find any ground in interfering with the decision of appellate authorities and as such this application is dismissed. No order as to the costs.


Member (A)


Vice-Chairman

Dated: 25th February, 1993, Lucknow.

(tgk)